

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY ,THE EIGHTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

CONTEMPT CASE NO: 1499 OF 2022

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondent for willfully disobeying the common orders dated 01.06.2021 passed in CCMA No. 1 of 2021 & CCMA No. 2 of 2021 on the file of the Special Court for Trial and Disposal of Commercial Dispute at Hyderabad.

Between:

K. Sambasiva Raju, Son of late Sri K.A.N.Raju, Aged about 68 years, Occ. Business Resident of Plot No.118, NCL Enclave Near Balaji Hospital, Pet Basheerabad, Pin No. 500 067.

...Petitioner/Respondent

AND

G. Srinivasulu Reddy, The Executive Engineer, Presently working as PIPLMC Division No.2, Dawleshwaram, East Godavari District

...Respondent/Respondent

Counsel for the Petitioner : Sri K. Prabhakar

Counsel for the Respondent : Sri B. Rajeshwar Reddy, GP for State of A.P.

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

CONTEMPT CASE No.1499 of 2022

ORDER:

Mr. K.Prabhakar, learned counsel for the petitioner.

Mr. B.Rajeshwar Reddy, learned Government Pleader for the State of Andhra Pradesh for the respondent.

2. This contempt petition has been filed for non-compliance of the order dated 01.06.2021 passed in C.C.M.A.Nos.1 and 2 of 2021.

3. Learned counsel for the petitioner submits that the directions in the aforesaid order have been complied with.

4. The aforesaid submission is placed on record.

5. In view of the aforesaid, no further orders are required to be passed in this contempt petition and the same is accordingly disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- B. SATYAVATHI
DEPUTY REGISTRAR

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SECTION OFFICER

To,

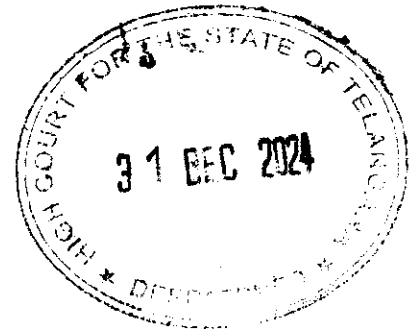
1. The Special Court for Trial and Disposal of Commercial Dispute at Hyderabad.
2. One CC to Sri K. Prabhakar, Advocate [OPUC]
3. One CC to Sri B. Rajeshwar Reddy, Advocate [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:08/11/2024



ORDER

CC.No.1499 of 2022

DISPOSING OF THE CONTEMPT CASE

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